

HARYANA VIDHAN SABHA

Bill No. 8— HLA of 2026

THE HARYANA CONSOLIDATION OF PROJECT LAND (SPECIAL PROVISIONS) AMENDMENT BILL, 2026

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further to amend the Haryana Consolidation of Project Land (Special Provisions) Act, 2017.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana Consolidation of Project Land (Special Provisions) Amendment Act, 2026. Short title.

2. For section 7 of the Haryana Consolidation of Project Land (Special Provisions) Act, 2017, the following section shall be substituted, namely:- Substitution of section 7 of Haryana Act 28 of 2017.

“7. Exchange of land.- Every person to whom a notice has been issued under section 6 shall exercise either of the following options in such manner, as may be prescribed for the purposes of consolidation, namely:-

- (i) receive an equal area of land in the same revenue estate with ten percent additional land as dislocation premium; or
- (ii) in case of non-availability of such land in the same revenue estate, receive an equal area of land in the adjoining revenue estate alongwith twenty percent additional land as dislocation premium:

Provided that if a person fails to exercise any option as provided in clauses (i) or (ii) within the stipulated period, as provided in the notice, the competent authority shall be at liberty to decide and proceed further to consolidate the land for the project:

Provided further that a person shall be entitled to receive such compensation for any building or structure existing on the project land under his ownership, as may be assessed by an officer not below the rank of Executive Engineer.”

STATEMENT OF OBJECTS AND REASONS

In the Haryana Consolidation of Project Land (Special Provisions) Act, 2017 (Haryana Act No.28 of 2017), the objects are to make special provisions to consolidate left out pockets of land for setting up a project and for the matters connected there with or incidental thereto. The principal Act was amended by the Haryana Consolidation of Project Land (Special Provisions) Amendment Act, 2020 (Haryana Act No. 15 of 2020). Various Civil Writ Petitions (CWPs) have been filed regarding compensation payable under section 7. In CWP no.15676 of 2019, titled as Mool Chand & others Versus State of Haryana and similar other writ petitions, Hon'ble High Court (DB) vide its order dated 26.09.2024 declared ultra-vires the ibid section 7 in so far as the amount of compensation is concerned and directed that parameters be followed for award of compensation, interest and solatium, benefits of rehabilitation and resettlement as envisaged under Sections 26, 27, 28, 29, 30, 31 & 32 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act).

Accordingly, it is imperative to substitute the various provisions of ibid section 7 of the Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2026 and the provision of compensation clause has been replaced with the words 'exchange of land'.

The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2026 aims to achieve the above object.

VIPUL GOEL,
Revenue Minister, Haryana.

Chandigarh :
The 16th March, 2026.

Rajiv Prashad,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 16th March, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**Extract from the Haryana Consolidation of Project Land
(Special Provisions) Act, 2017.**

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Section 7- Compensation or Land of equal value:-

Every person to whom a notice has been issued under section 6 shall exercise either of the following options in such manner, as may be prescribed for the purposes of consolidation, namely:-

- (i) Seek compensation at the rate at which the adjoining land of the project was purchased by the State Government or agency or at the collector rate for such land plus twenty percent whichever is higher; or
- (ii) Seek an equal area of land of equal valuation in the same revenue estate and in case of non-availability of such land in the same revenue estate, in a neighbouring revenue estate.

Provided that if a person fails to exercise the option as provided in clauses (i) or (ii) within the stipulated period, as provided in the notice, the competent authority shall be at liberty to decide and proceed further to consolidate the land in accordance with either of the above two options.

“ Provided further that where the person exercises the option under clause (ii), he shall receive an additional compensation equal to ten percent of the Collector rate for such land;

Provided further that in either case, the person shall be entitled to receive such compensation for any building or structure existing on the project land under his ownership, as may be assessed by an officer not below the rank of Executive Engineer.”.

